

[Shri P.V. Narasimha Rao]

apology. I have given all the parameters. We stick to the parameters; we stick to these decisions. The only one thing which is to be added. . . (Interruptions) No; no, there is no House Committee. I think the House Committee has met here. We know what the House Committee is going to say from your side. There is no need. (Interruptions).

SHRI SOMNATH CHATTERJEE : It is a reflection to the House.

SHRI P.V. NARASIMHA RAO : No, Sir. What is it.

Mr. Somnath, don't go into trivialities. (Interruptions).

SHRI SOMNATH CHATTERJEE : We have regard for you. In the midst of agoay you should not say such things.

SHRI P.V. NARASIMHA RAO : No, no. I am not saying anything out of the way. What I am saying is that I have got the best opinion of the best experts in the House. If there are any more opinions, I welcome them. I will take them. I shall go into them. We are going into the matter to the extent it is possible. There is no question of any House Committee. I am not going to have any House Committee. This much I have stated. These are our parameters. These are going to be our parametrs.

I only wanted to add one thing. I am not claiming—I did not claim—that what all needed to be done has been done in this, much more needs to be done. We will go into that. By experience we will learn and that is what we are going to do.

13,27 hrs.

LOKPAL BILL

Motion Re : Report of Joint Committee—Extension of Time

[English]

SHRI SOMNATH RATH (Aska) : I beg to move :—

“That this House do further extend upto the last day of the Budget Session, 1987, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith.”

MR. DEPUTY-SPEAKER : Motion moved :

“That this House do further extend upto the last day of the Budget Session, 1987, the time for presentation of the Report of the Joint Committee on the Bill provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith.”

The motion was adopted.

13.28 hrs.

MATTERS UNDER RULE 377

[English]

- (i) Need to persuade the Government of Karnataka to release at least 50 TMC of water from reservoirs to Tamil Nadu

SHRI S. SINGARAVADIVEL (Thanjavur) : The farmers in Cauvey Delta in Thanjavur and Trichy districts in Tamil Nadu are facing severe irrigation problems. Agriculture in this areas has been affected adversely almost continuously over the period of last 19 years on account of irregular and inadequate supply of water for irrigation caused by the impending dispute over the sharing of cauvery water. The water which is to be released from Mettur Dam on 12th of June every year was

released only on 21-5-1986 on account of critical storage position in Mettur Dam as no water was released to flow into it from the reservoirs in Karnataka. Under the said circumstances the farmers of Thanjavur District who used to raise double crops of paddy in about 1.5 lakh hectares of land and single crop in about 3.25 lakh hectares of land could not raise the first crop of paddy in about 1.5 lakh hectares and have raised single crop in about 4.25 lakh hectares only. This crop will take eight weeks for harvest and unless water is made available for irrigation for that period the crops will wither away. The water now available in Mettur Dam will be sufficient only for two to three weeks. The farmers need water for the next five to six weeks, I, therefore, request the Central Government to intervene and persuade the Government of Karnataka to release at least 50 TMC of water from their reservoirs to save the farmers in Tamil Nadu and to refer the dispute over the sharing of water to a time-bound tribunal.

[*Translation*]

(ii) Need to convert the track between Kolar and Bangarpet into broad gauge

*DR. V. VENKATESH (Kolar) : Kolar is the most backward district in Karnataka State. It is backward industrially, educationally, economically and socially.

Regarding railway facilities Karnataka is the most neglected State in the country. The railway track that exists in the district is negligible. The main hurdle for the progress of this district is lack of proper transportation facilities. Bangarpet is a very big business centre. Big factories like BHEL, BGML are situated near this town. Thousands of workers of these factories are mainly depending upon trains to come to Kolar town. The people of Kolar district have also represented for the conversion of railway track between Kolar and Bangarpet. But even after 39 years of our independence this work has not

been done. I request the Hon'ble Minister of Railways to take immediate steps to convert the track between Kolar and Bangarpet into broad gauge.

(iii) Need to accord sanction to Sidhmukh and Nauhar Canal projects in Rajasthan

SHRI BIRBAL (Ganganagar) : Mr. Deputy Speaker, Sir; under Rule 377, I want to draw the attention of the House towards the following matter. Sidhmukh and Nauhar Canals are going to be important canals of the Rajasthan State which will irrigate about 8 lakh acres of land of Bhadra and Nauhar tehsils of Ganganagar district and Taranagar and Sadulpur tehsils of Churu district.

The survey of these two new canals has already been conducted and papers in this regard have been sent to the Central Water Commission of the Central Government. The Central Water Commission has been taking a lot of time in giving clearance to the canal schemes. It is, therefore, requested that Sidhmukh and Nauhar canals may immediately be cleared so that the farmers depending on these canals may be benefited and may be able to remove their poverty and backwardness and side by side increase the national production. These two canals will on the one hand, benefit 150 villages of the Sriganganagar district which have been hit by famine and on the other hand to the people of Churu district which is contiguous to it, will get employment. The Government of India also wants that the money spent on the famine relief work should become a regular source of livelihood for the people and this is possible only through the canal.

I have every hope and belief that in order to give relief to the famine hit people, orders will be issued to start work on these two canals immediately for which I have been corresponding for the last six years and have also raised this issue in the House a number of times.

*The speech was originally delivered in Kannada.